

MINISTRY OF FINANCE
(Department of Revenue)
(CENTRAL BOARD OF DIRECT TAXES)
NOTIFICATION

New Delhi, the 27th March, 2026

S.O. 1625(E).— In exercise of the powers conferred by clause (46) of section 10 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby notifies for the purposes of the said clause, ‘Goa Board of Secondary and Higher Secondary Education, Goa’ (PAN: AAALT1048H), a Board constituted by the Goa, Daman and Diu Secondary and Higher Secondary Education Board Act, 1975 and Rules, 1975, passed by the Legislative of Goa of Goa, Daman and Diu in respect of the following specified income arising to that Board, namely:-

- (a) Grants received from Central Government and State Government of Goa;
- (b) Fees / Income/ Moneys received as per the Goa, Daman and Diu Secondary and High Secondary Education Board Act, 1975 and Rules, 1975; and
- (c) Interest on bank deposits and investments.

2. This notification shall be effective subject to the conditions that ‘Goa Board of Secondary and Higher Secondary Education, Goa’ -

- (a) shall not engage in any commercial activity;
- (b) activities and the nature of the specified income shall remain unchanged throughout the financial year; and
- (c) shall file return of income in accordance with the provision of clause (g) of sub-section (4C) of section 139 of the Income-tax Act, 1961.

2.1 Failure to comply with these conditions may result in the initiation of penal actions under the provisions of the Income-tax Act, 1961 and withdrawal of the exemption granted u/s 10(46) of the Act.

3. This notification shall be applicable for the assessment years 2024-25 to 2028-29 relevant for the financial years 2023-24 to 2027-28.

[NOTIFICATION No. 35/2026/F.No.300196/52/2024-ITA-I]

HARDEV SINGH, Under Secy.

Explanatory Memorandum

It is certified that no person is being adversely affected by giving retrospective effect (with effect from the year of application made before the CBDT / Department) to this Notification.